

involving violence by the mob towards the staff or the passengers.

In this connection two persons have been arrested.

STATEMENT RE AIR ACCIDENT
AT DUM DUM AIRPORT

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): I deeply regret to state that on the 1st September, 1957, at 5.30 hours I.S.T. a British registered "Hermes" aircraft GAKFP belonging to Airworks Ltd. while landing at Dum Dum airport hit an Indian Airlines Corporation freighter Dakota VT-AUA which had lined up for take-off on the left runway. As a result of the impact Capt. B. Chowdhury, Co-Pilot S. Chowdhury and Radio Officer N. C. Chowdhury, of the Indian Airlines Corporation Dakota were killed while Steward T. Singh was seriously injured and succumbed to his injuries the following day. The Dakota was destroyed in the impact. There was, however, no fire. After the collision the Hermes aircraft touched down on the runway with a broken port under-carriage and damaged port engines. It finally came to rest on the international apron. Information available so far indicates that except for minor injuries to two passengers while disembarking no one else was hurt on the Hermes aircraft.

The Hermes aircraft took off from Palam for Calcutta at 0034 hours I.S.T. on the 1st September, 1957. It had 51 passengers including 12 children and 5 infants on board and 8 members of the crew, namely, Capt. Furber, Flight Officer Vines, Radio Officer Hunnable, Engineer Officer Riggostaf and two air hostesses. The flight continued normally until it contacted Dum Dum approach. The aircraft made an attempt to land by Instrument Landing System, but a missed approach was carried out. It subsequently attempted a landing under Radar control. Preliminary

inquiries made by the Chief Inspector of Accidents, who has reached Dum Dum, indicate that the Pilot was asked by the Control Tower to land on the runway to the right. The Pilot was in visual contact of the aerodrome from three miles at a height of 600 ft. He, however, landed on the left runway on which the Indian Airlines Corporation Dakota was lined up for takeoff

It has been decided to constitute a Court of Enquiry under rule 75 of the Indian Aircraft Rules with Shri S. N. Banerjee, a retired Judge of the Calcutta High Court. The Ministry of Transport and Civil Aviation of the United Kingdom have been requested to send an accredited representative to be associated with the Court of Enquiry.

ELECTION TO COMMITTEE

COMMITTEE OF PARLIAMENT TO EX-
AMINE RECOMMENDATIONS OF
OFFICIAL LANGUAGE
COMMISSION

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move:

"That in pursuance of clause (4) of article 344 of the Constitution, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, and in such manner as the Speaker may direct, twenty members from among themselves to be members of the Committee to examine the recommendations of the Official Language Commission and to report to the President their opinion thereon in accordance with clause (5) of the said article."

I know I have placed this proposal before the House in the form of a motion. It really seeks to carry out a mandatory provision of the Constitution. The Constitution says that a committee consisting of 20 members of this House and 10 members of the